MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.05/AM10 HELD ON 23.10.2009 AT 11.00 A.M. UNDER THE CHAIRMANSHIP OF SHRI R.S. GUJRAL, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri Amitabh Jain Addl. DG
2. Shri V.K. Srivastava Addl. DG
3. Shri A. Komu Addl. DG
4. Shri V.K. Gupta Addl. DG
5. Ms. Shubhra Jt. DGFT
6. Shri Akash Taneja Jt. DGFT
7. Shri Anil Agarwal Jt. DGFT
8. Shri A.K. Singh Jt. DGFT
9. Shri Tapan Mazumder Jt. DGFT
10. Shri Hardeep singh Jt. DGFT
11. Shri S.S. Sah Dy.DGFT

After deliberation, the following decisions were taken.

Case No. 1: M/s. T.C. Health Care P. Ltd., Ghaziabad.
File No. 01/94/180/589/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: EOP extension against Advance authorisation No. 0510214993 dated 16.1.2008 issued under Policy Circular No. 9 dated 30.06.03, for further 6 months.

The Committee noted that EO fulfilled in respect of aforesaid Advance Authorisation was 88% Qty. wise within valid EOP, as claimed by the firm. Committee also noted that the original EOP is now 12 months as per the FTP, 2009-14. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, upto December ’09, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportionate to balance E.O. beyond original EOP.

Case No. 02: M/s. Elder Pharmaceuticals Ltd., Mumbai
File No. 01/94/180/896/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension in EO period against advance authorisation no. 031037751 dt. 25.04.2006 (issued under Policy Circular No. 9 dated 30.06.03) upto 10.01.2007 for regularization purpose.

The Committee noted that EO fulfilled in respect of aforesaid Advance Authorisation was 92.60% within valid EO period upto 24.11.06 and 7.40% outside EO period i.e. upto 05.01.07 Qty. wise (proportionate to imports made), as claimed by the firm. Therefore, the Committee decided to extend EOP upto 05.01.07 for regularization of export made beyond the valid EO period, against the aforesaid advance authorization, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and outside EO period and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportionate to E.O. beyond valid EOP.

Case No. 03: M/s. H.R. International Ltd., Kolkata

File No. 01/94/180/1005/AM08/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorisation no. 0210068466 dt. 18.08.04 for the purpose of clubbing with Advance Authorisation no. 0210068227 dt. 10.08.04.

The Committee noted that the firm had requested for revalidation against Advance Authorisation no. 0210068466 dt. 18.08.04 for the purpose of clubbing with other Advance Authorisation dated 10.08.04. The Committee, noted that E.O. fulfilled against Advance authorisation dated 18.08.04 was 111.56% for the export product “Gents Sweat Shrits” and 262% against the export product “Ladies Jackets” within EOP, as claimed by the firm. Accordingly the committee decided to revalidate the advance authorization no. 0210068466 dt. 18.08.04 for a period of six months from the date of communication of the decision of PRC. subject to payment of composition fee @ 1% of the unutilized CIF value of this authorization for the purpose of clubbing with the other Advance authorisation bearing no. 0210068227 dt. 10.08.04. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Prorata enhancement in value, if any, shall be subject to Value addition guidelines issued in this behalf.

Case No. 04: M/s. Albright & Wilson Chemicals India Ltd., Mumbai
File No. 01/94/180/556/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorisation no. 0310394252 dt. 11.08.06.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be subject to Value addition guidelines issued in this behalf.

Case No. 05: M/s. Apar Industries Ltd., Vadodara

File No. 01/94/180/412/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension in EO period upto 30.08.09 against advance licence no. 3410006635 dt.03.03.03 for the purpose of clubbing with other advance authorisation no. 3410020117 dt. 23.11.07

The Committee noted from the agenda the aforesaid request for extension in EO period upto 30.08.09 against Advance licence no. 3410006635 dt.03.03.03 for the purpose of clubbing with other Advance Authorisation dated 23.11.07. The Committee, noted that E.O. fulfilled against Advance authorisation dated 23.11.07 is 106.39% within EOP, as claimed by the firm. Accordingly the committee decided to extend the EO period against the advance licence no. 3410006635 dt.03.03.03 upto 30.08.09 subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs upto the date on which the EO has been completed for the purpose of clubbing with the other Advance authorisation bearing no. 3410020117 dt. 23.11.07. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Pro-rata enhancement in value, if any, shall be subject to Value addition guidelines issued in this behalf.

Case No. 06: M/s. Devanshi Dyestuff, Mumbai
File No. 01/94/180/45/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorisation no. 0310395209 dt. 21.08.06.

The Committee noted from the agenda that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 74.67% Qty. wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 07: M/s. Magppie International Ltd., Delhi.
File No. 01/94/180/580/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- EOP extension against advance authorization No. 0510182200 dt.15.5.2006 issued for export of 1.Table, kitchen & other Household Articles, 2.Soap Dispenser Pump, 3.Cocktail Shaker, 4.Salad Server Set Consisting of two Serving Spoon, 5. Acrylic Lid with Knob Acrylic, 6. Plastic Brush Head Plastic & 7. Plastic Stick 18/8.

The Committee noted that EO fulfilled in respect of Advance Authorization No. 0510182200 dt.15.5.2006 was more than 50% Qty. wise for the items at S. No.1 & 5 above and 100% against export items at S. No.2, 6 & 7 within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP for items at S. No.1 & 5 above, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to balance E.O. beyond EOP for the export products at S.No.1 & 5 above.

Case No. 8: M/s. Polylink Polymers (India) Ltd., Ahmedabad
File No. 01/60/162/129-131/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorization Nos. (i) 0810058976 dated 23.08.2006, (ii) 0810062843 dt. 09.02.2007 and (iii) 0810062709 dt. 02.02.2007.

The Committee noted that EO fulfilled in respect of 3 advance authorizations no. (i) 0810058976 dated 23.08.2006 is more than 100% both qty wise and value wise (ii) 0810062843 dt. 09.02.2007 is 100% Qty. wise and 98% value wise and (iii) 0810062709 dt. 02.02.2007 is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 9: M/s. Kristeel – Shinwa Industries Ltd., Mumbai
File No. 01/50/162/145/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension of the EOP period of Advance Licence No. 0310396886 dt. 28.08.2006.

The Committee noted that EO fulfilled in respect of Advance Licence No. 0310396886 dt. 28.08.2006. was 57.26% Qty – wise and 381.86% value wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO.

Case No. 10: M/s. BDH Industries Ltd., Mumbai
File No. 01/60/62/59/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension of EOP and Revalidation of advance licence No. 310374526 dated 31.03.2006.

The Committee noted that EO fulfilled in respect of advance licence No. 310374526 dated 31.03.2006 was 92.25% Qty wise and 100% value wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP and revalidation against the aforesaid authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount and revalidation is subject to payment of fee @ 1% of the unutilized CIF value of the licence.

Case No. 11: M/s. Mittal Appliances Ltd., Indore
File No. 01/60/162/124/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Licence No. 1110014063 dated 22.09.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% Qty. wise and 72.70% value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Licence No. 1110014063 dated 22.09.2006. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 12: M/s. Mittal Appliances Ltd., Indore
File No. 01/60/162/128AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Licence No. 1110014362 Dated 17.11.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% Qty. wise and 77.31% value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Licence No. 1110014362 Dated 17.11.2006. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 13: M/s. Aero Exports, New Delhi
File No. 01/60/162/573/AM09/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Licence No. 0510174641 dated 19.01.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. more than 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Licence No. 0510174641 dated 19.01.2006. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 14: M/s. Vidyut Metallics Pvt. Ltd., Thane
File No. 01/60/162/05/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension in EOP of Advance Licence No. 0310326838 dated 21.04.2005.

The Committee noted that EO fulfilled in respect of Advance Licence No. 0310326838 dated 21.04.2005 was 101% Qty wise and 81.47% value wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO.

Case No. 15: M/s. Benara Autos (P) Limited, Agra
File No. 01/60/162/93/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation & Extension in EOP of Advance Licence No. 0610010723 dated 06.06.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. is more than 50% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Licence No. 0610010723 dated 06.06.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization, 6% of the duty saved amount for the balance inputs also subject to verification by RA of EO fulfillment status, as claimed by the firm and short closing the licence at the level of exports made by them.

Case No. 16: M/s. Biopac India Corporation Ltd., Mumbai
File No. 01/60/162/136-138/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of 3 Advance Authorization Nos. (i) 0310389370 dated 13.07.2006, (ii) 0310334779 dt. 17.06.2005 and (iii) 0310389364 dt. 13.07.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O is more than 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate 3 Advance Authorization Nos. (i) 0310389370 dated 13.07.2006, (ii) 0310334779 dt. 17.06.2005 and (iii) 0310389364 dt. 13.07.2006. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 17: M/s. Modern Petrofils, Baroda
File No. 01/60/162/135/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension in EOP period of Advance Licence No. 0310351323 dated 11.10.2005.

The Committee noted that EO fulfilled in respect of Advance Licence No. 0310351323 dated 11.10.2005 was more than 50% both Qty–wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO.

Case No. 18: M/s. Eurobond Industries Pvt. Ltd., Mumbai
File No. 01/60/162/103/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorization No. 0310378668 dt 02.05.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. more than 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Authorization No. 0310378668 dt 02.05.2006. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 19: M/s. Nutech Photolithgraphers, New Delhi
File No. 01/60/162/522/AM09/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Licence No. 0510163846 dated 08.08.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Licence No. 0510163846 dated 08.08.2005. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 20: M/s. Reliance Communications Ltd., Mumbai
File No. 01/9462/1100/AM09/PC-3
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for revalidation of duty credit scrip No. 0310379264 dt.05.05.2006 upto December, 2009 issued under Served From India Scheme.

The committee discussed the matter at length and the following decision was taken:
The committee considered the fact that a delay of merely 15 to 20 days had taken place due to re-credit issue. However, taking a lenient view, revalidation of one month was approved from the date of endorsement on the SFIS scrip. However, the applicant to approach RA immediately within the next 15 days of

communication of PRC decision and RA shall endorse the revalidation of SFIS Scrip No. 0310379264 within a maximum of 7 days thereafter.

Case No. 21: M/s. RTC Restaurants (India) Ltd., New Delhi
File No. 01/91/180/316/AM10/PC-3
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for extension in validity of following four licences issued under Served From India Scheme.
1] No. 0510181432 dt. 26.04.2006, expired on 24.04.2008
2] No. 0510204507 dt. 05.06.2007, expired on 04.06.09
3] No. 0510204508 dt. 05.06.2007, expired on 04.06.09
4] 0510210596 dt. 16.10.2007, expiry on 16.10.09 (Total unitized value: Rs. 10,62,373/-]

The committee discussed the matter at length and the following decision was taken:
SFIS scrips are non-transferable. For transferable scrips, revalidation is generally not granted. As a norm for relaxation, it was decided that first six months revalidation can be allowed with a deduction of 5% of balance unutilized value of duty credit scrip available. Accordingly in this case, revalidation of 6 months from the date of endorsement is approved subject to reduction of 5% of the balance value of 4 duty credit scrips issued under SFIS scheme. However, the applicant to approach RA immediately within 15 days of communication of PRC decision and RA shall endorse the revalidation within a maximum of 7 days thereafter.

Case No. 22: M/s. National Aviation Company of India Ltd., (Air India), New Delhi
File No. 01/94/162/18/AM09/PC-3
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for second extension of validity of the following licences issued under Served From India Scheme

Sl. No.	Licence No.	Date of issue	Date of expiry of 1st revalidation	Duty Credit Amount
1.	0510179587/0/22/00	28.3.2006	30.07.2009	430000000
2.	0510179588/0/22/00	28.3.2006	30.07.2009	130000000
3.	0510179589/0/22/00	28.3.2006	30.07.2009	110000000
4.	0510179590/0/22/00	28.3.2006	30.07.2009	30000000
5.	0510179591/0/22/00	28.3.2006	30.07.2009	30000000
6.	0510179592/0/22/00	28.3.2006	30.07.2009	70000000
7.	0510179593/0/22/00	28.3.2006	30.07.2009	30000000
8.	0510179594/0/22/00	28.3.2006	30.07.2009	10000000
			Total	840000000

The committee discussed the matter at length and the following decision was taken:

PRC had already revalidated these scrips earlier. However, taking a very lenient view, second revalidation for six months period is allowed with a deduction of 20% of balance unutilized value of duty credit scrip available. Accordingly in this case, revalidation of 6 months from the date of endorsement is approved subject to reduction of 20% of the balance value of 8 duty credit scrips issued under SFIS scheme. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation within a maximum of 7 days thereafter.

Case No.23: M/s. Rishi Chemical Works (P) Ltd., Kolkata
File No. 01/94/180/424/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 0210095356 dated 14.11.2006.

The Committee noted that export obligation fulfilled in respect of aforesaid Advance Authorization No. 0210095356 dated 14.11.06 was 100% within valid EO period, as claimed by the firm. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis subject to the guidelines, if any, for value addition achievement.

Case No. 24: M/s. J.D. Exports, Mumbai.
File No. 01/94/180/584/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject:-Revalidation of Advance Licence Nos. (i) 0310176771 dt.7.1.2003 issued for export products (a).Coloured Plastic Jars Bottles of HDPE Average Wt.42gms & (b).Coloured Plastic Jars Bottles of HDPE Average Wt.22gms (ii) 0310192732 dt.3.4.2003 issued for export of products (a).Coloured Plastic Jars Bottles of HDPE Average Wt.42gms & (b).Coloured Plastic Jars Bottles of HDPE Average Wt.22gms.

The Committee noted that the firm has claimed to have fulfilled E.O. to the extent of 78.26% for the export product at S. No. (i) (a) above and 126.56% quantity wise for the export product at the S. No. (i) (b) against advance licence dated 7.1.2003 and similarly Nil against export product at S. No. (ii) (a) above and 231.57% quantity wise against the export product at S. No. (ii) (b) in respect of advance licence dated 3.4.2003. Committee also noted that atainst the advance licence dated 7.1.2003 above, the ad-hoc norms could be fixed on 27.10.2006 only & the request for revalidation was made to DGFT (Hqr.) way back in July' 2006. Whereas against the advance authorization dated 3.4.2003, ad-hoc norms were fixed in June' 2003 and the request for revalidation was made in June'2006, after a considerable delay. Accordingly the Committee decided to revalidate the advance licence dated 7.1.2003 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the said authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 25: M/s. Fire Hose & Alliances (I) Pvt. Limited, Mumbai
File No. 01/89/180/19/AM09/PC-2(A)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for Policy Relaxation for import of chassis for fabrication of airfield crash fire tender.

The Committee considered the request for relaxation in conditions of ILN under Chapter 87 to the extent that

1. the vehicle being imported will be exempted from homologation test viz. para 2(II), (a), (b), (c) since it is meant to be sent to Bhutan for use in the Air port fire fighting vehicles.

2. they are permitted to import the vehicle at Mundra Port.

Case No. 26: M/s. Hindustan Zinc Limited, Udaipur
File No. 01/89/180/67/AM09/PC-2(A)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for Relaxation in provison of CMVR 1989 and Rules 126 of CMVR 1989 for import of utility/mining equipments.

The Committee considered the request for import of 25 nos. of utility vehicles Mining equipments, drill Machines etc.
The Committee decided to reject the request as these vehicles and equipments will be plying on the roads and relaxation of CMVR Provisions & Rules will not be in order.

Case No. 27: M/s. GVS Labs, Dhombivli
File No. 01/94/180/473/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension in EOP upto 15.03.08 for regularization purpose against Advance Authorisation no. 0310347511 dt.15.09.05 (issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted that though EOP expired long back i.e. on 05.08.06, 100% EO could be fulfilled Qty. wise in respect of aforesaid Advance Authorisation (as claimed by the firm) far beyond the EOP, i.e. upto 01.03.08, far beyond the EOP expiry date i.e. upto 01.03.08. Therefore, the Committee could not accede to the request of EOP extension upto 01.03.08 for regularization of export made beyond the valid EO period, against the aforesaid advance authorization. However, since the inputs imported from unregistered sources had been utilized in the exported product, as claimed by the firm and the firm shall not be able to comply with the conditions of Policy Circular No. 18/2007, the committee decided to allow relaxation to the extent that the firm would not be required to either re-export the imported inputs or destroy it. However, the case would be subject to verification by RA of the above facts stated by the firm and subject to payment of applicable customs duty and interest for the duty free imported inputs.

Case No. 28: M/s. Intas Pharmaceuticals Ltd., Ahmedabad.
File No. 01/94/180/141/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance licence No.0810033580 dated 6.11.2003 for 6 months for the purpose of clubbing with Advance Authorization No.0810039920 dated 29.6.2004.

The Committee noted the request for revalidation of advance licence No.0810033580 dated 6.11.2003 for the purpose of clubbing. The Committee also noted that E.O. fulfilled against advance licence dated 6.11.2003 was in excess in proportionate to imports made against this licence. Whereas E.O. could not be fulfilled against advance authorization dated 29.6.2004. Accordingly, the Committee decided to revalidate the advance licence No. 0810033580 dated 6.11.2003 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm, for the purpose of clubbing. No futher imports and exports shall be allowed against the aforesaid advance licences/authorizations. Further on pro-rata enhancement of value, guidelines for minimum value addition shall be applicable.

Case No.29: M/s. Punit Creation, Mumbai.
File No. 01/94/180/654/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- EOP extension against Advance Authorization No. 0310324433 dt.1.4.2005.

The Committee noted that EO fulfilled against Advance Authorization No. 0310324433 dt.1.4.2005 was 70.65% Qty. wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period.

Case No. 30: M/s. Aarti Industries Ltd., Mumbai
File No. 01/94/180/662/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorization no. 0310406704 dt. 06.11.06.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorization was 72.46%) within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 31: M/s. Banswara Syntex Ltd., Banswara.
File No. 01/94/180/699/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Revalidation of Advance Authorization No. 0310413633 dated 27.12.2006.

The Committee noted that the firm has claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 32: M/s. Kochar Sung-Up Acrylic Ltd., Amritsar
File No. 01/94/180/591/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject: Revalidation of 7 Advance Authorization nos. a) 1210003877 dt.16.09.05, b) 1210003976 dt.28.10.05, c) 1210004191 dt.03.03.06, d) 1210004295 dt.25.04.06, e) 1210004471 dt.11.08.06, f) 0210004842 dt.15.02.07 and g) 1210004920 dt.22.03.07.

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorizations mentioned at (a) to (d), (f) & (g) were 100% or more than 100% and 99.65% against the Advance Authorization mentioned at (e) as 99.965%) within valid EO period, as claimed by the firm. Accordingly the Committee decided to revalidate the aforesaid 7 advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the individual authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall work out the import entitlement on pro-rata basis. Keeping in mind the guidelines on minimum value addition.

Case No. 33: M/s. Bremels Rubber Industries Pvt. Ltd., Bangalore
File No. 01/60/162/107-119/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of 13 Advance Authorization Nos. (i) 0710049418 dt. 08.01.2007 (ii) 0710047279 dt. 08.09.2006 (iii) 0710047978 dt. 18.10.2006; (iv) 0710047979 dt. 18.10.2006; (v) 0710048436 dt. 15.11.2006; (vi) 0710048434 dt. 15.11.2006; (vii) 0710049162 dt. 22.12.2006; (viii) 0710049181 dt. 26.12.2006; (ix) 0710049327 dt. 03.01.2007; (x) 0710049326 dt. 03.01.2007; (xi) 0710049419 dt. 08.01.2007; (xii) 0710049417 dt. 08.01.2007 & (xiii) 0710049420 dt. 08.01.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O as

Qty.-wise		**Value-wise**
(i) 100%	**(viii) 100%**	**s.no. (i) to (xiii) 100%**
(ii) 100%	**(ix) 100%**	
(iii) 100%	**(x) 99%**	
(iv) 100%	**(xi) 100%**	
(v) 100%	**(xii) 99.88%**	
(vi) 100%	**(xiii) 100%**	
(vii) 99.70%		

within valid EOP. Accordingly, the Committee decided to revalidate 13 Advance Authorization Nos. (i) 0710049418 dt. 08.01.2007 (ii) 0710047279 dt. 08.09.2006 (iii) 0710047978 dt. 18.10.2006; (iv) 0710047979 dt. 18.10.2006; (v) 0710048436 dt. 15.11.2006; (vi) 0710048434 dt. 15.11.2006; (vii) 0710049162 dt. 22.12.2006; (viii) 0710049181 dt. 26.12.2006; (ix) 0710049327 dt. 03.01.2007; (x) 0710049326 dt. 03.01.2007; (xi) 0710049419 dt. 08.01.2007; (xii) 0710049417 dt. 08.01.2007 & (xiii) 0710049420 dt. 08.01.2007. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No.34: M/s. Sky Industries Limited, Mumbai.
File No. 01/94/180/668/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 0310385209 dated 19.06.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No.35: M/s. Vidyut Metallics Pvt. Ltd., Mumbai.
File No. 01/94/180/389/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for grant of EO period extension against advance authorisation no. 0310347623 dated 16.9.05.

The Committee noted that EO fulfilled in respect of aforesaid Advance Authorisation was 76% Qty. wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to E.O. beyond EOP.

Case No. 36: M/s. M.J. Biopharm P. Ltd., Mumbai.
File No. 01/94/180/338/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- EOP extension against Advance Authorization No. 0310302186 dt.16.11.2004 up to 30.6.07 for regularization purpose. Advance Authorization issued under Policy Circular No.9 dated 30.6.03.

The Committee noted that EO fulfilled in respect of Advance Authorization No. 0310302186 dt.16.11.2004 was 32.88% only within valid EOP of 18 months, 38.54% out side EOP (within next 12 months from the expiry of 18 months). Material destroyed to the tune of 26.91% (after payment of customs duty + interest and obtaining Destruction Certificate) as per Policy Circular No.18 of 2007), as claimed by the firm. Since the exports to the extent of 38.54% could be completed only after 2 ½ years of expiry of EOP, Committee could not accede to the request of EOP extension to regularize this quantum of exports. However, since the duty free inputs imported from unregistered sources had already been utilized & exported, the committee allowed relaxation to the extent that the condition of Policy Circular No.18/2007 for re-export or destruction shall not be applicable for this quantum of exports subject to payment of customs duty and interest for the inputs used & verification of export obligation fulfillment claim by RA.

Case No.37: M/s. Lupin Ltd., Mumbai.
File No. 01/94/180/339/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- EOP extension against advance authorization No. 0310300796 dated 4.11.2004.

The Committee noted that EO fulfilled quantity wise in respect of Advance Authorization No. 0310300796 dated 4.11.2004 was 84.85% Qty. Wise within the valid EOP of 36 months and the balance 15.16% upto 31.12.2007 i.e. within 2 months beyond 36 months of valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period.
Case No. 38: M/s. Fourrts (India) Laboratories Pvt. Ltd., Chennai
File No. 01/94/180/682/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject: Acceptance of part shipment made against DEPB scheme for the purpose of counting the same under Advance Authorisation and EO extension upto 24.10.06 for regularization purpose OR Extension in EO period for 6 months to fulfill the balance EO OR to pay customs duty and interest on the inputs for shortfall in EO and relaxation in the condition of Policy Circular No. 18/2007 thereby not to insist for the re-export/destruction of the duty free inputs against Advance Authorisation no. 0410076904 dt.09.12.05 issued under Policy Circular No. 9 dated 30.06.03.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 84.32% (in proportionate to imports made) within valid EO period, as claimed by the firm and balance EO had been made under DEPB Scheme. Committee could neither accede to the request of accepting the surrender of DEPB to regularize the exports nor any further EOP extension for exports to be made. However, since the inputs had been used in exports under DEPB scheme, as claimed by the firm, the committee allowed relaxation in condition of policy circular no. 18/2007 to the extent that the firm need not re-export or destroy the quantum of inputs used and exported under DEPB Scheme. However, the firm would be required to pay the customs duty and interest for this quantum of inputs. The firm has to pay Customs duty and interest for the balance raw material.

Case No. 39: M/s. Fourrts (India) Laboratories Pvt. Ltd., Chennai
File No. 01/94/180/683/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension in EO period against Advance Authorisation no. 0410088683 dt. 30.03.07 upto 27.02.08 for the purpose of clubbing with other Advance Authorisation no. 0410093119 dt.09.01.08 (both issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted authorisation the aforesaid request for extension in EO period upto 27.02.08 against Advance licence no. 0410088683 dt. 30.03.07 for the purpose of clubbing with other aforesaid Advance Authorisation dated 09.01.08. The Committee, noted that E.O. fulfilled against Advance authorisation dated 09.01.08 was 132.07% within EOP, as claimed by the firm. Accordingly the committee decided to extend the EO period against the advance authorisation no. 0410088683 dt. 30.03.07 upto 27.02.08 subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs for the purpose of clubbing with the other Advance authorisation bearing no. 0410093119 dt.09.01.08. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. Any enhancement in value shall be subject to guidelines on prescribed minimum Value addition. No further imports/exports shall be allowed against these authorizations.

Case No. 40: M/s. Fourrts (India) Laboratories Pvt. Ltd., Chennai
File No. 01/94/180/684/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorisation no. 0410075806 dt. 25.10.05 and extension in EOP upto 17.03.06 against Advance Authorisation no. 0410069083 dt. 30.03.05 for the purpose of clubbing of both the authorisations (both issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted the request for revalidation of advance authorisation 0410075806 dt. 25.10.05 and extension in EO period upto 17.03.06 against advance authorisation 0410069083 dt. 30.03.05 for the purpose of clubbing. Committee also noted that export obligation fulfilled Qty. wise against advance authorisation dated 25.10.05 was 102.45% within valid EOP. Accordingly the Committee decided to:-

(a) revalidate the advance authorisation no. 0410075806 dt. 25.10.05 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status against this authorisastion, as claimed by the firm.

(b) extend EOP against advance authorisation no. 0410069083 dt. 30.03.05 upto 17.03.06 subject to the payment of composition fee @ 6% proportionate to the duty saved amount for the balance inputs in relation to the exports already made beyond EOP, if any, against the advance authorisation dated 25.10.05.

No further imports/exports shall be allowed against these authorizations. Any enhancement in value shall be subject to the guidelines on minimum Value addition.

Case No. 41: Fourrts (India) Laboratories Pvt. Ltd., Chennai

File No. 01/94/180/687/AM08/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorisation no. 0410079136 dt. 06.03.06 for the purpose of clubbing with Advance Authorisation no. 0410076905 dt.09.12.05 (both issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted the aforesaid request for revalidation against Advance Authorization no. 0410079136 dt. 06.03.06 for the purpose of clubbing with other aforesaid Advance Authorisation dated 09.12.05. The Committee, noted that E.O. fulfilled Qty. wise against Advance authorisation dated 09.12.05 was 125.60% within EOP, as claimed by the firm. Accordingly the committee decided to revalidate the advance authorization no. 0410079136 dt. 06.03.06 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for the purpose of clubbing with the other Advance authorization bearing no. 0410076905 dt.09.12.05. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Any enhancement in value shall be subject to the guidelines on minimum Value addition.

Case No.42: M/s. Vivil Exports Pvt. Limited, Mumbai.
File No. 01/94/180/169/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorization no. 0310312440 dated 17.1.2005.

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorization was 105.57% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Any enhancement in value shall be subject to the guidelines on minimum Value addition.

Case No. 43: M/s. Speciality Papers Ltd., Mumbai
File No. 01/60/162/152,157&163/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of 3 Advance Licence Nos. (i) 0310402531 dt. 04.10.06; (ii) 0310412802 dt. 20.12.06 & (iii) 0310396792 dt. 28.08.06.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O are 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate 3 Advance Licence Nos. (i) 0310402531 dt. 04.10.06; (ii) 0310412802 dt. 20.12.06 & (iii) 0310396792 dt. 28.08.06. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 44: M/s. Sky Industries Limited, Mumbai
File No. 01/60/162/27/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Licence No. 0310424634 dated 27.03.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled more than 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Licence No. 0310424634 dated 27.03.2007. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 45: M/s. D.B. Engineering Private Limited, N. Delhi
File No. 01/60/162/166/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Licence No. 0510200423 dt. 05.03.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 75% Qty. wise and 100% value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Licence No. 0510200423 dt. 05.03.2007, on pro-rata basis, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm and short closing the licence at the level of exports.

Case No. 46: M/s. Vrijesh Corporation, Mumbai
File No. 01/60/162/189/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorization No. 0310388261 dt. 06.07.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O is 44.40% Qty. wise and 66.5% value wise within valid EOP. Accordingly, the Committee decided to revalidate the Advance Authorization No. 0310388261 dt. 06.07.2006, on pro-rata basis, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm and short closing the licence at the level of exports.

Case No. 47: M/s. Metro Tyres Ltd., Ludhiana.
File No. 01/94/180/562/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Revalidation of Advance Authorization No. 3010049494 dated 19.10.2006.

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Any enhancement in value shall be subject to guidelines on minimum value addition.

Case No. 48: M/s. Oriental Rubber Industries Ltd., Pune.
File No. 01/94/180/585/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Revalidation of Advance Authorization No. 3110026483 dated 14.9.2006.

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP against all three export products allowed in the aforesaid advance authorization. Accordingly, the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Any enhancement in value shall be subject to guidelines on minimum value addition.

Case No. 49: M/s. Kopran Ltd., Mumbai.
File No. 01/94/180/77/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- Request is to allow relaxation of policy to club the Advance Authorization as indicated Group wise:-
(a) Revalidation required for;
(i) Advance Authorization No. 0310289977 dt.8.9.04
(ii) Advance Authorization No. 0310289976 dt.8.9.04
(iii) Advance Authorization No. 0310183456 dt.11.2.03
(iv) Advance Authorization No. 0310267111 dt.7.5.04
(v) Advance Authorization No. 0310287788 dt.24.8.04
(vi) Advance Authorization No.0310310049 dt.30.12.04
(vii) Advance Authorization No. 0310290949 dt.13.9.04
(b) EOP extension required for;
(i) Advance Authorization No. 0310072961 dt.13.2.01 upto 31.5.05
(ii) Advance Authorization No. 0310073528 dt.16.2.01 upto 31.10.05
(iii) Advance Authorization No. 0310136325 dt.2.5.02 upto 30.6.05

Committee consider the case as per agenda and observed that the request for revalidation and EOP extension have been sought for the group of advance licences/authorizations for the purpose of clubbing. After detailed deliberation the committee decided to allow revalidation of the advance authorization No. 0310267111 dated 7.5.04 for clubbing with the advance licence No. 0310183456 dated 11.2.03. Similarly committee also decided to revalidate advance authorization No. 0310290949 dated 13.9.04 for the purpose of clubbing with advance authorization No.0310301219 dated 8.11.04, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm, for other advance licences/authorizations indicated above, the committee could not accede to the request of the firm.

Case No. 50: M/s. K.V. Fire Chemicals (I) Pvt. Ltd., Navi Mumbai
File No. 01/94/180/595/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorisation no. 0310403873 dt. 12.10.06.

The Committee noted that the export obligation fulfilled Qty wise in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Any enhancement in value shall be subject to guidelines on minimum Value addition.

Case No.51: M/s. Ultra Tech Cement Limited, Mumbai.
File No. 01/94/180/608/AM10/PC-4

PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 0310257060 dated 09.03.2004

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis. Any enhancement in value shall be subject to the guidelines on minimum Value addition.

Case No.52: M/s. Kudos Chemie Ltd., Chandigarh.
File No. 01/94/180/655/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- EOP extension against Advance Authorization No. 2210004878 dt.21.9.2005.

The Committee noted that EO fulfilled in respect of Advance Authorization No. 2210004878 dt.21.9.2005 was 82.5% Qty. wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period.

Case No. 53: M/s. Elcome Marine Services P. Ltd., Mumbai
File No. 01/53/8/54/AM10/E -3/Import Cell
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Grant of Import Licence for import to M/s. Elcome Marine Services P. Ltd of 1 set of Radar MDC 1820 BB Complete with accessories for supply to M/s. Ratnagiri Gas & Power P. Ltd.

The Committee considered the case for Import Licence for import of 1 set of Radar MDC 1820 BB Complete with accessories for supply to M/s. Ratnagiri Gas & Power P. Ltd. on the basis of NOC given by the Ministry of Home Affairs, New Delhi vide their ID note No. IV -247011/8/2009-Prov. dated 23.6.2009, and decided to relax AU condition.

Case No. 54: M/s. Indian Explosives Ltd., Kolkata
File No. 01/53/162/1734/AM09/I-35/IC
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Grant of Licence for import of 60048 Pcs of I-Kon Detonator for stock and sale purposes.

The Committee considered the case for Import of 60048 Pcs of I-Kon Detonator for stock and sale purposes on the basis of NOC given by the PESO vide their OM dated 09.4.2009 subject to the conditions imposed by them, and decided to relax AU condition.

Case No.55: M/s. Kancor Ingredients Ltd., Ernakulam.
File No. 01/94/180/395/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- Revalidation of Advance Authorization No. 1010022430 dt. 21.12.05 and EOP extension of Advance Authorization No. 1010022430 dt. 21.12.05 up to 12.10.2007 for the purpose of clubbing of 4 advance authorization Nos. (i) 1010026663 dt.6.6.07 (ii) 1010026702 dt.11.6.07 (iii) 1010025649 dt.14.2.07 & (iv) 1010022430 dt.21.12.05 issued under Public Notice No.135 dated 15.1.2009.

Committee noted that though export obligation quantity wise against the two advance authorization Nos. 1010026663 dt.6.6.07 and 1010026702 dt.11.6.07 had been fulfilled, but there was shortfall value wise. Committee accordingly allowed EOP extension against these two authorizations till 29.10.2006 for the purpose of clubbing with the other two advance authorization Nos. 1010025649 dt.14.2.07 and 1010022430 dt.21.12.05 subject to payment applicable composition fee, if any as per policy @ of 6% of the duty saved amount in proportion to balance export obligation and subject to verification by RA of EO fulfillment status, within the export obligation period as claimed by the firm.

Case No. 56: M/s. Crimplon Yarns Pvt. Ltd., Mumbai
File No. 01/94/180/60/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: EOP extension against advance authorization No.0310399279 dated 13.09.2006.

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 58.32%, 96.24% and 100% of three respective export products mentioned in the Advance authorization, within valid EO period, as claimed by the firm. Accordingly the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs, in proportion to E.O. beyond the EOP.

Case No. 57: M/s. Kaygee Loparex India Pvt. Ltd., Mumbai
File No. 01/94/180/566/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation and extension in EOP of Advance Authorisation no. 0310317816 dt.21.02.05.

The Committee noted that the firm had applied for relaxation for revalidation of the aforesaid Advance Authorisation after a considerable time period i.e. after more than 1½ years from the expiry of import validity. Since the request for revalidation could not be acceded to, the requst for EOP extension automatically became infurctuous. Accordingly the Committee could not accede to the request of the firm for revalidation and EOP extension.

Case No. 58: M/s. Kaygee Loparex India Pvt. Ltd., Mumbai
File No. 01/94/180/565/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation and extension in EOP of Advance Authorisation no. 0310342154 dt.09.08.05.

The Committee noted that the firm had applied for relaxation for revalidation of the aforesaid Advance Authorisation after a considerable time period i.e. after more than 1½ years from the expiry of import validity. Since the request for revalidation could not be acceded to, the requst for EOP extension automatically became infurctuous. Accordingly the Committee could not accede to the request of the firm for revalidation and EOP extension.

Case No.59: M/s. Vivil Exports Pvt. Ltd., Mumbai.
File No. 01/94/180/739/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 0310409525 dated 24.12.2006.

The Committee noted that the export obligation fulfilled Qty.wise in respect of aforesaid Advance Authorisation was 98% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No.60: M/s. Lupin Ltd., Mumbai.
File No. 01/94/180/689/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- EOP extension against advance authorization No. 0310379747 dated 8.7.2004. (Issued under Policy Circular No.9 of 2009).

The Committee noted that EO fulfilled in respect of Advance Authorization No. 0310379747 dated 8.7.2004 was 93.31% (Quantity wise) within the valid EOP of 36 months (on pro-rata basis) and 6.45% beyond EOP (i.e., within 2 months + 7 days from the date of EOP expiry), as claimed by the firm. Committee also noted that for a balance of 0.24% quantity wise, firm would be paying customs duty and interest and would produce destruction certificate to RA in terms of Policy Circular No.18 of 2007. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of expiry of export obligation period, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs, in proportion to export obligation fulfilled beyond export obligation period.

Case No.61: M/s. SBS Colores & Chemiques Pvt. Ltd., Mumbai.
File No. 01/94/180/739/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for (a) Revalidation of Advance authorisation no. 0310384490 dated 14.6.2006 and (b) Change of import item (as per SION).

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 101.3% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per the guidelines on minimum Value addition. So far as change of product is concerned, RA/NC, as the case may be, might consider it as per the policy & procedure.

Case No.62: M/s. Vidyut Metallics Pvt. Ltd., Mumbai.
File No. 01/94/180/669/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for grant of EO period extension against advance licence no. 0310326829 dated 21.4.05 without composition fee and (ii) to allow change in export product.

The Committee noted that EO fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 72% within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of

PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs. So far as change of export product is concerned, once EOP is extended, RA/NC concerned (as the case may be) may examine the same for appropriate action as per policy & procedure.

Case No.63: M/s. Chadha Rubber Pvt. Ltd., Moradabad.
File No. 01/94/180/735/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 2910008052 dated 21.10.2005.

The Committee noted that the export obligation fulfilled Qty.wise in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 64: M/s. Patel Plastic Corporation, Mumbai.
File No. 01/94/180/710/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Revalidation of Advance Authorization No. 0310382295 dated 30.5.2006.

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. The Committee decided to revalidate the aforesaid advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be subject to the guidelines on minimum value addition.

Case No. 65: Fourrts (India) Laboratories Pvt. Ltd., Chennai

File No. 01/94/180/685/AM08/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorisation no. 0410080855 dt. 28.04.06 for the purpose of clubbing with other Advance Authorisation no. 0410081982 dt. 07.06.06 (all issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted that against Advance Authorisation no. 0410083654 dt. 23.08.06, the firm had fulfilled the EO, within validity of the EO period, in proportionate to imports made. Therefore, no revalidation or extension in EO period was required against this authorization.

The Committee further noted that EO had been fulfilled 99.80% qty wise against advance authorization no. 0410081982 dt. 07.06.06 and more than 100% against Advance Authorisation no. 0410080855 dt. 28.04.06, within the valid EOP, as claimed by the firm. Accordingly the committee decided to revalidate the advance authorisation no. 0410080855 dt. 28.04.06 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for the purpose of clubbing with the other Advance authorisation bearing no. 0410081982 dt. 07.06.06. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Enhancement in value, if any, shall be subject to guidelines on minimum Value addition.

Case No.66: M/s. Vishal Metal Industries, Haryana.
File No. 01/94/180/720/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 3310008972 dated 22.8.2006.
The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per the guidelines on minimum Value addition.

Case No. 67: M/s. IDMC Ltd., Vithal Udyognagar (Gujarat)

File No. 01/94/180/599/AM08/PC-4

PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorisation no. 3410015300 dt. 23.01.06 for the purpose of clubbing with Advance Authorisation no. 3410015107 dt. 02.01.06.

The Committee noted that the aforesaid request for revalidation against Advance Authorisation no. 3410015300 dt. 23.01.06 for the purpose of clubbing with other Advance Authorisation dated 02.01.06. The Committee also noted that E.O. fulfilled against Advance authorisation dated 23.01.06 was 184.77% Qty. wise within EOP, as claimed by the firm. Accordingly the committee decided to revalidate the advance authorisation no. 3410015300 dt. 23.01.06 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for the purpose of clubbing with the other Advance authorisation bearing no. 3410015107 dt. 02.01.06. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Enhancement in value, if any, shall be subject to guidelines on minimum Value addition.

Case No. 68: M/s. Maharashtra Seamless Ltd., New Delhi.
File No. 01/94/180/778/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Revalidation of Advance Authorization No. 0510184131 dated 9.6.2006.

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 56.50% Qty. wise, within valid EOP. The Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce import entitlement on pro-rata basis.

Case No. 69: M/s. Kopran Ltd., Mumbai
File No. 01/94/180/590/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for (i) Extension in EOP against Advance Authorisation no. 0310353636 dt.25.10.05; and (ii)Amendment in export product to be read as ‘600 kgs of DES Azithromycin and 350 kgs of Azithromycin Dehydrate’ instead of ‘1000 kgs of DES Azithromycin’

The Committee noted that the export obligation fulfilled Qty.wise in respect of aforesaid Advance Authorisation was 60% of original export product i.e. “DES-Azithromycine”, within valid EO period. Accordingly the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm, within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to E.O. beyond EOP.

On the issue to amend the export product to read as ‘600 kgs of DES Azithromycin and 350 kgs of Azithromycin Dehydrate’ instead of ‘1000 kgs of DES Azithromycin’ (as applied for by the firm) RA/NC (as the case may be, may consider) subject to the condition that the alternate export product i.e. Azithromycin Dehydrate shall be as per SION (at Sr. No. A-2440) or adhoc norms, as the case may be.

Case No.70: M/s. Mercury Containers P. Ltd., Kanpur.
File No. 01/94/180/724/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Revalidation of Advance Authorization No. 0610011600 dated 3.1.2007.

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 100% Qty. wise, within valid EOP. The Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 71: M/s. Volkswagen Group Sales India Pvt. Ltd., Mumbai
File No. 01/89/180/25/AM-10/PC-2(A)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Policy relaxation for import of Volkswagen T-5 Vehicle for donation to Red Cross Society for use as an Ambulance.

The Committee approved import of the vehicle, meant for donation to Red Cross Society to be used as an ambulance for the purpose of relief of distressed patients in Pune, in relaxation of Para 2(II)(a)(b)(c)(d) of ILN to Chapter 87.

Case No. 72: M/s. Mediklin Healthcare Ltd., Mumbai.
File No. 01/94/180/728/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Request for Revalidation of Advance Authorization No. 0310407538 dated 10.11.2006.

The Committee noted that the firm could fulfil a part of export obligation in respect of aforesaid advance authorization within valid EOP but could not import. The Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce import entitlement on pro-rata basis.

Case No. 73: M/s. William Goodacre & Sons India Pvt. Ltd., Alleppy.
File No. 01/94/180/784/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorization no. 1010018629 dt. 23.11.2004 for the purpose of clubbing with advance authorization no. 1010019926 dated 18.3.2005.

The Committee, noted that E.O. fulfilled against Advance authorisation dated 23.11.04 was 108% & that against Advance authorisation dated 18.3.05, it was 78.74% within EOP, as claimed by the firm. Accordingly to facilitate clubbing, the committee decided to revalidate the advance authorisation no. 1010018629 dt. 23.11.2004 for a period of six months from the date of communication of the decision of PRC. subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for clubbing with the other Advance authorisation bearing no. 1010019926 dated 18.3.2005. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Enhancement in value, if any, shall be as per the guidelines on minimum Value addition.

Case No. 74: M/s. Cable Corporation of India Ltd., Mumbai
File No. 01/94/180/754/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorisation no. 0310345426 dt. 31.08.05 dt. 12.10.06.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per guidelines on minimum Value addition.

Case No. 75: M/s. Kora Amruta Exports, Mumbai.
File No. 01/94/180/741/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Request for Revalidation of Advance Authorization Nos.(i) 0310387835 dt.30.6.06 (ii) 0310401873 dt.28.9.06 (iii) 0310408666 dt.17.11.06 & (iv) 0310410033 dt.28.11.06.

The Committee noted that the firm had claimed to have fulfilled E.O. quantity wise to the extent of 100% against 3 authorizations bearing Nos. (i) 0310387835 dt.30.6.06 (ii) 0310401873 dt.28.9.06 (iii) 0310408666 dt.17.11.06 & 57.44% against authorization bearing No. 0310410033 dt.28.11.06, within valid EOP. The Committee decided to revalidate the aforesaid advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce import entitlement on pro-rata basis against authorization dated 28.11.2006. Enhancement in value, if any, shall be as per guidelines on minimum value addition.

Case No.76: M/s. Shreechem Pharmaceuticals Pvt. Ltd., Mumbai
File No. 01/94/180/677/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request is for EOP extension against Advance authorisation No. 0310318428 dated 24.2.2005 issued under Policy Circular No. 9 dated 30.06.03.

The Committee noted that EO fulfilled in respect of aforesaid Advance Authorisation was 99% Qty. wise within valid EOP, as claimed by the firm. Since the EOP expired long back, the committee could not accede to the request for EOP extension, to regularize the balance E.O. of 1% effected beyond EOP. However, since the imported inputs had been exported, the committee relaxed the condition of Policy Circular No. 18/2007 to the extent that the proportionate inputs need not be re-exported or destroyed and could be regularized by payment of Customs duty and interest subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and beyond EOP.

Case No.77: M/s. Savita Polymers Limited, Mumbai
File No. 01/94/180/743/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 0310403467 dated 11.10.06.

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per the guidelines on minimum Value addition.

Case No.78: M/s. Sologuard Medical Devices Pvt. Ltd., Chennai.
File No. 01/94/180/667/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorisation No. (i) 0410048607 dated 04.11.2003; (ii) 0410043884 dated 17.7.03; (iii) 0410046663 dated 22.09.03 and (iv) 04100444410 dated 30.7.03.

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid 4 Advance Authorisations was 100% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid four advance authorisations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per the guidelines on minimum Value addition.

Case No.79: M/s. Shree Shyam Pipes Pvt. Ltd., New Delhi.
File No. 01/94/180/722/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance authorisation no. 0510197978 dated 17.1.2007.

The Committee noted that export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 25% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No.80: M/s. Nectar Lifesciences Ltd., Chandigarh.
File No. 01/94/180/773/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-Revalidation of Advance Authorization No. 2210006160 dated 30.10.2006. (Not issued under Policy Circular No.9 of 2003).

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. The Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per guidelines on minimum value addition.

Case No. 81: M/s. Shreenath Plastopack Pvt. Ltd., Baroda.
File No. 01/94/180/906/AM09/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension in EOP against advance authorization no. 3410006876 dt. 27.2.03 upto 26.10.06 for the purpose of clubbing with Advance authorisation bearing Nos. (i) 3410016208 dated 12.6.06; (ii) 3410017212 dated 19.10.2006 and (iii) 3410017362 dated 10.11.2006.

The Committee noted that the request for EOP extension against the advance authorisation dated 27.2.03 for the period from 27.8.05 to 26.10.2006 for the purpose of clubbing with other 3 advance authorization dated 12.6.06, 19.10.06 and 10.11.06. Committee noted that the firm could not fulfill export obligation against advance authorisation dated 27.2.03 whereas there had been excess exports against the other three Advance authorizations in proportionate to imports made against these authorizations. Committee also noted that there had been delay in receipt of report from RA. Hence the committee decided to extend EOP against advance authorisation no. 3410006876 dt. 27.2.03 upto 26.10.06subject to the payment of composition fee @ 6% in proportionate to the duty saved amount for the balance inputs in proportion to E.O. beyond EOP. No further imports/exports shall be allowed against these authorisations after clubbing. RA shall also verify the E.O. fulfillment status as claimed by the firm. Enhancement in value, if any, shall be as per guidelines on minimum Value addition.

Case No. 82: M/s. Indo Alusys Industries Ltd., New Delhi
File No. 01/94/180/564/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorisation no. 0510177340 dt. 27.02.06

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 100% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per guidelines on minimum Value addition.

Case No.83: M/s. Kutch Chemical Industries Ltd., Vadodara.
File No. 01/94/180/316/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorization No.3410015530 dated 24.2.2006 for 6 months for the purpose of clubbing with Advance Authorization No.3410015135 dated 3.1.2006.

The Committee noted that the request for revalidation of advance authorization dated 24.2.2006 for the purpose of clubbing. The Committee also noted that the EO could not be completed against the advance authorization dated 24.2.2006 because of a part of consignment rejection by the foreign buyer, whereas there had been excess exports against advance authorization dated 3.1.2006. Accordingly, the Committee decided to revalidate the advance authorization No. 3410015135 dated 3.1.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence/ authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm, for the purpose of clubbing. No further imports and exports shall be allowed against the aforesaid advance licences/authorizations. Enhancement in value, if any, shall be as per guidelines on minimum value addition.

Case No. 84: M/s. Shockley Hall Electronics (P) Ltd., Kolkata.
File No. 01/94/180/431/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request is for EOP extension against Advance authorisation No. 0210076143 dated 11.3.05; 0210082438 dated 28.9.05 upto June '09 for the purpose of clubbing with Advance authorisation No. 0210115447 dated 29.07.08.

The Committee noted the request for EOP extension against the advance authorisation dated 11.3.05 and 28.9.05 for the purpose of clubbing with advance authorization dated 29.7.08. Committee also noted that export obligation fulfilled against advance authorisation dated 29.7.08 was more than 200% Qty.-wise within valid EOP whereas EO could not be fulfilled against the advance authorization dated 11.3.05 and 28.9.05. Since the aforesaid request was for the purpose of clubbing only, the Committee decided to extend EOP against advance authorisation nos. 0210076143 dated 11.3.05 and 0210082438 dated 28.9.05 upto June '09, subject to the payment of composition fee @ 6% in proportion to the duty saved amount for the balance inputs in relation to E.O. beyond EOP to be clubbed. This EOP extension is for the purpose of clubbing only. No further imports/exports shall be allowed against these authorisations after clubbing. RA shall verify the E.O. fulfilled, as claimed by the firm within EOP. Enhancement in value, if any, shall be as per guidelines on minimum Value addition.

Case No. 85: M/s. Clariant Chemicals (India) Ltd., Mumbai
File No. 01/94/180/756/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorisation no. 0310404366 dt. 16.10.06

The Committee noted that the export obligation fulfilled Qty. wise in respect of aforesaid Advance Authorisation was 23.45% within valid EO period, as claimed by the firm. The Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 86: M/s. Fourrts (India) Laboratories Pvt. Ltd., Chennai
File No. 01/94/180/679/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request is for acceptance of part shipment made against DEPB scheme for the purpose of counting the same for the purpose of E.O. fulfillment No. 0410072253 dated 13.7.05 and EO extension upto 07.04.06 for regularization purpose <u>OR</u> Extension in EO period for 6 months to fulfill the balance EO <u>OR</u> to allow to pay customs duty and interest on the inputs in proportionate to shortfall in EO and relaxation from the conditions of re-export/destruction of the duty free inputs because the inputs had already been used and exported under DEPB scheme instead under Advance Authorisation no. 0410072253 dt.13.07.05 (issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 70.38% (in proportionate to imports made) within valid EO period, as claimed by the firm and balance exports had been made under DEPB Scheme instead of exports under Advance authorisation Scheme. The Committee could not accede to the request to accept the exports made under DEPB Scheme for E.O. fulfillment. However, the Committee decided that the firm had to pay Customs duty and interest for the balance raw material and allowed relaxation of the condition of re-export/destruction of the balance inputs (which had already been exported under DEPB Scheme) required under Policy Circular No.18 dated 30.10.07.

Case No. 87: M/s. Fourrts (India) Laboratories Pvt. Ltd., Chennai
File No. 01/94/180/680/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject: Request is for acceptance of part shipment made against DEPB scheme for the purpose of counting the same for the purpose of E.O. fulfillment No. 0410089065 dt.19.07.07 and EO extension upto 09.08.08 for regularization purpose OR Extension in EO period for 6 months to fulfill the balance EO OR to allow to pay customs duty and interest on the inputs in proportionate to shortfall in EO and relaxation from the conditions of re-export/destruction of the duty free inputs because the inputs had already been used and exported under DEPB scheme instead under Advance Authorisation no. 0410089065 dt.19.07.07 (issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance Authorisation was 98.63% (in proportionate to imports made) within valid EO period, as claimed by the firm and balance exports had been made under DEPB Scheme instead of exports under Advance authorisation Scheme. The Committee could not accede to the request to accept the exports made under DEPB Scheme for E.O. fulfillment. However, the Committee decided that the firm had to pay Customs duty and interest for the balance raw material and allowed relaxation of the condition of re-export/destruction of the balance inputs (which had already been exported under DEPB Scheme) required under Policy Circular No.18 dated 30.10.07.

Case No. 88: M/s. Fourrts (India) Laboratories Pvt. Ltd., Chennai
File No. 01/94/180/686/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of Advance Authorisation no. 0410087477 dt.09.02.07 and extension in EO period against Advance Authorisation no. 0410069748 dt. 19.04.05 upto 04.05.07 for the purpose of clubbing of these two authorisations (both issued under Policy Circular No. 9 dated 30.06.03).

The Committee noted the request for revalidation of advance authorisation 0410087477 dt.09.02.07 and extension in EO period upto 04.05.07 against advance authorisation 0410069748 dt. 19.04.05 for the purpose of clubbing. Committee also noted that export obligation fulfilled Qty. wise against advance authorisation dated 19.04.05 was 95.74% and against authorization dated 09.02.07 as 117.52%, within valid EOP of individual authorisations. Accordingly the Committee decided to revalidate the advance authorisation no. 0410087477 dt.09.02.07 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status against this authorisastion, as claimed by the firm. Committee also decided to extend EOP against advance authorisation no. 0410069748 dt. 19.04.05 upto 04.05.07 subject to the payment of composition fee @ 6% in proportionate to the duty saved amount for the balance inputs in relation to the exports already made, if any, against the advance authorisation dated 09.02.07 beyond the valid EOP of Advance authorisation dated 9.2.07. This EOP extension and revalidation are for the purpose of clubbing only. No further imports/exports shall be allowed against these authorizations. Enhancement in value, if any, shall be as per guidelines on minimum value addition.

Case No. 89: M/s. SGS India Pvt. Ltd., Mumbai
File No. 01/91/180/363/AM-10/PC-3
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for revalidation of duty credit scrip No.0310458696 dt. 23.01.2008 issued under Served from India scheme for one year.

The committee discussed the matter at length and the following decision was taken:

Taking a very lenient view, second revalidation for six months period is allowed with a deduction of 5% of balance unutilized value of duty credit scrip available. Accordingly, in this case revalidation of six months from the date of endorsement is approved subject to reduction of 5% of the balance value available after the expiry of current validity period of duty credit scrip No. 0310458696 dt. 23.1.2008 issued under SFIS scheme. However, the applicant to approach RA within the next 15 days of expiry of current validity period of duty credit scrip No.0310458696 dt. 23.1.2008 and RA shall endorse the revalidation within a maximum of 7 days thereafter.

Case No.90: M/s. LMJ International Ltd., Kolkata.
File No. 01/94/180/01/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:-EOP extension against Advance Authorization No. 0210083202 dated 9.11.2005 for clubbing with Advance authorization No. 0210126439 dated 11.5.2009.

The Committee noted that the request for EOP extension against advance authorization No. 0210083202 dated 9.11.2005 was considered earlier by PRC in its meeting dated 17.7.2009 and allowed EOP extension upto May' 2009 for the purpose of clubbing with the other advance authorization No. 0210126439 dated 11.5.2009. Committee noted that since the LEO date for the last export was in June'2009 and not May' 05 (as reported earlier), the Committee allowed EOP extension upto June'2009 for the purpose of clubbing. The other conditions stated in PRC decision dated 17.7.2009 remains the same.

Case No. 91: M/s. Ravin Cables Cables Ltd., Mumbai
File No. 01/60/162/177-182/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of 6 Advance Authorization Nos. (i) 0310420204 dt. 20.02.2007; (ii) 0310417495 dt. 25.01.2007; (iii) 0310408532 dt. 17.11.2006; (iv) 0310405365 dt. 24.10.2006; (v) 0310418806 dt. 08.02.2007 & (vi) 0310409048 dt. 22.11.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O are

S.No.	Qty.-wise	Value wise
(i)	62.30%	61.67%
(ii)	100.13%	95.27%
(iii)	88.71%	212.85%
(iv)	127.02%	120.36%
(v)	102.31%	95.64%
(vi)	101.80%	98.97%

within valid EOP. Accordingly, the Committee decided to revalidate 6 Advance Authorization Nos. (i) 0310420204 dt. 20.02.2007; (ii) 0310417495 dt. 25.01.2007; (iii) 0310408532 dt. 17.11.2006; (iv) 0310405365 dt. 24.10.2006; (v) 0310418806 dt. 08.02.2007 & (vi) 0310409048 dt. 22.11.2006. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 92: M/s. Ram Ratna International, Mumbai
File No. 01/60/162/102/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject: EOP Extension of Licence Nos. 1) 0310333463 dt. 07.06.2005; 2) 0310368476 dt. 23.02.2006; 3) 0310374291 dt. 31.03.2006 and clubbing & regularization of these licences.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O as

	Quantity- wise	Value- wise
1.	94.35%	100%
2.	100%	99.45%
3.	98.76%	100%

within valid EOP in respect of Advance Licence Nos. 1) 0310333463 dt. 07.06.2005; 2) 0310368476 dt. 23.02.2006; 3) 0310374291 dt. 31.03.200. Therefore, the Committee decided to extend EOP extension for the purpose of clubbing and regularization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO.

Case No. 93: M/s. Vidyut Metallics Pvt. Ltd., Thane
File No. 01/60/162/204/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance licence No. 0310407444 dt. 10.11.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. is more than 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance licence No. 0310407444 dt. 10.11.2006. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 94: M/s. Sanya Plastics, Mumbai
File No. 01/60/162/218/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance licence No. 0310426848 dt. 16.04.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance licence No. 0310426848 dt. 16.04.2007. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 95: M/s. HPL Additives Ltd., New Delhi
File No. 01/60/162/205/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance licence No. 0510201711 dt. 28.03.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. more than 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance licence No. 0510201711 dt. 28.03.2007. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 96: M/s. Venkusa Silk Fabrics, Bangalore
File No. 01/60/162/192/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Extension of EO period of advance authorization No. 0710037190 dated 07.04.2005.

The Committee noted that EO fulfilled in respect of Advance authorization No. 0710037190 dated 07.04.2005 is more than 50% Qty wise and value wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO.

Case No. 97: M/s. Avignon Exim Pvt. Ltd., Mumbai
File No. 01/60/162/202/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance licence No. 0310422847
dated 13.03.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. more than 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance licence No. 0310422847 dated 10.03.2007 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 98: M/s. Abrasive Technology, Mumbai
File No. 01/60/162/196/AM10/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance licence No. 0310420504 dt. 22.02.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. 100% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance licence No. 0310420504 dt. 22.02.2007. for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 99: M/s. Shalina laboratries Pvt. Ltd., Mumbai
File No. 01/60/162/450 /AM 08/EFGC (PRC)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: EOP extension of advance licence no. 0310249342 dt. 23.01.2004 upto 31.05.2007 to regularize exports of closure of advance licence.

The Committee noted that EO fulfilled in respect of Advance licence no. 0310249342 dt. 23.01.2004 upto 31.05.2007 is 90.90% Qty wise and 113% value wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs proportionate to unfulfilled EO.

Case No.100: M/s. Metro Ortem Ltd., New Delhi.
File No. 01/94/180/788/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- Revalidation of Advance Authorization No.0510194345 dated 14.11.2006.

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. The Committee decided to revalidate the aforesaid advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 101: M/s. Metro Ortem Ltd., New Delhi.
File No. 01/94/180/789/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject:- Revalidation of Advance Authorization No.0510196254 dated 15.12.2006.

The Committee noted that the firm had claimed to have fulfilled E.O. to the extent of 85.66% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Enhancement in value, if any, shall be as per guidelines on minimum value addition.

Case No.102: M/s. Jay Chemicals, Mumbai.
File No. 01/94/180/718/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject: Revalidation of Advance Authorization No.0310385710 dated 20.6.2006 for 6 months for the purpose of clubbing with Advance Authorization No.0310364705 dated 25.1.2006.

The Committee noted that the EO could be fulfilled to the extent of 91.27% quantity wise against the advance authorization dated 20.6.2006 whereas export obligation fulfilled to the extent of 104% against advance authorization dated 25.1.2006. Accordingly, the Committee decided to revalidate the advance authorization No. 0310385710 dated 20.6.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence/ authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm, for the purpose of clubbing. No further imports and exports shall be allowed against the aforesaid advance licences/authorizations. Enhancement in value, if any, shall be as per guidelines on minimum value addition.

Case No. 103: M/s. The STC of India Ltd., New Delhi
File No. 01/53/193/AM-1-/T-13/IC

PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Grant of Import Licence for import of 3700 MTs of Oats (Other than seed quality).

The Committee considered the case for Import Licence for import of 3700 MTs of Oats (other than seed quality) from Australia on account of M/s. Signature Industries (P) Ltd., who is an Actual User, on the basis of NOC given by the Deptt. Of Agriculture & Cooperation, New Delhi vide their OM dated 16.7.2009 subject to the conditions imposed by them, and decided to relax AU condition.

Case No. 104: Mrs. Billy Ebby, Kerala
File No. 01/89/180/62/AM09/PC-2(A)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for Policy Relaxation for Toyota Land Cruiser imported by Mrs. Billy Ebby, Kerala.

The Committee approved the import of Toyota Land Cruiser in relaxation of ILN 7 under Chapter 87.

Case No. 105: M/s. Agro Impex, Delhi
File No. 01/53/8/236/AM-10/A028/Import Cell
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Grant of Import Licence for import of 2,00,000.00 Kgs. Of Saussurea Lappa (Kuth) from China for stock and sale purposes.

The Committee considered the case for Import of 2,00,000.00 Kgs. Of Saussurea Lappa (Kuth) from China for stock and sale purposes on the basis of NOC given by the Department of Agriculture & Cooperation, New Delhi vide their OM dated 31.8.2009 subject to the conditions imposed by them.

Case No. 106: M/s. Simplex Infrastructures Ltd., Kolkata
File No. 01/53/8/287/AM-07/S-58/Import Cell
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request for 2nd revalidation of Import Licence No. 0950000039 dated 30.11.2006 for further six months from 01.06.2009 onwards.

The Committee approved the request of the firm for 2nd revalidation of import licence 0950000039 dated 30.11.2006 for further six months from 01.06.2009 onwards.

Case No. 107: M/s. Mehra Drug House, Amritsar
File No. 01/53/228/AM-10/M-34/IC
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Grant of Import Licence for import of 300,000 Kgs of Saussurea Lappa
(Kuth) from China for stock and sale purpurposes.

The Committee considered the case for Import of 300,000 Kgs of Saussurea Lappa
(Kuth) from China for stock and sale purpurposes on the basis of NOC given by the Department of Agriculture & Cooperation, New Delhi vide their OM dated 31.8.2009 subject to the conditions imposed by them, and decided to relax AU condition.

Case No. 108: M/s. United Phosphorus Limited, Mumbai.
File No. 01/94/180/1033/AM09/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorization no. 0310306339 dt. 09.12.2004 for the purpose of clubbing with advance authorization no. 0310302246 dated 16.11.2004.

The Committee noted the aforesaid request for revalidation against Advance Authorisation no. 0310306339 dt. 09.12.2004 for the purpose of clubbing with other Advance Authorisation dated 16.11.04. The Committee, noted that E.O. fulfilled Qty. wise against Advance authorisation dated 16.11.04 was 100% & that against Advance authorisation dated 09.12.04 is NIL within EOP, as claimed by the firm. The committee decided to revalidate the advance authorisation no. 0310306339 dt. 09.12.2004 for a period of six months from the date of communication of the decision of PRC. subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for the purpose of clubbing with the other Advance authorisation bearing no. 0310302246 dated 16.11.2004. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Enhancement in value, if any, shall be as per guidelines on minimum Value addition.

Case No. 109: M/s. Unibios Laboratories Limited, Mumbai.
File No. 01/94/180/390/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorization no. 0310296862 dt. 14.10.2004 for the purpose of clubbing with advance authorization no. 0310334650 dated 16.06.2005.

The Committee noted that the aforesaid request for revalidation against Advance Authorisation no. 0310296862 dt. 14.10.2004 for the purpose of clubbing with other aforesaid Advance Authorisation dated 16..06.05. The Committee, noted that E.O. fulfilled Qty. wise against Advance authorisation dated 14.10.04 was 100.7% & that against Advance authorisation dated 16.6.05 was NIL, within EOP, as claimed by the firm. The committee decided to revalidate the advance authorisation no. 0310296862 dt. 14.10.2004 for a period of six months from the date of communication of the decision of PRC. subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for the purpose of clubbing with the other Advance authorisation bearing no. 0310334650 dated 16.06.2005. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Enhancement in value, if any, shall be as per guidelines on minimum Value addition.

Case No. 110: M/s. Kopran Ltd., Mumbai.
File No. 01/94/180/68/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009

Subject: Extension of EO period against 9 Advance Authorizations as under:-

(i) 0310343831 dt.22.8.05 for one year & 3 months i.e. 15.3.06 to 30.6.08
(ii) 0310408804 dt.20.11.06 for one year & 6 months i.e. 2.6.07 to 31.12.08
(iii) 0310423162 dt.14.3.07 for 6 months from the date of endorsement for fulfillment of balance EO
(iv) 0310434690 dt.3.7.07 for 6 months from the date of endorsement for fulfillment of balance EO
(v) 0310377745 dt.26.4.06 for 6 months from the date of endorsement for fulfillment of balance EO
(vi) 0310358871 dt.8.12.06 for 6 months from the date of endorsement for fulfillment of balance EO
(vii) 0310323674 dt.29.3.05 for 3 months i.e. 29.3.08 to 30.6.08
(viii) 0310287789 dt.24.8.04 for 6 months from the date of endorsement for fulfillment of balance EO
(ix) 0310200932 dt.8.5.03 for 6 months from the date of endorsement for fulfillment of balance EO

(Out of these, Authorizations at S. No. (i), (ii), (iii), (iv), (v) & (vi) mentioned above have been issued under Policy Circular No. 9 dated 30.6.03)

The Committee noted that EO fulfilled in respect of Advance Authorization No. 0310323674 dt.29.3.05 was 90.5% within EOP and 9.35% beyond EOP and Advance Authorization No. 0310287789 dt.24.8.04 was 100% against first 2 export items and 33.41% against 3rd export item Qty. wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorizations, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period, for other advance authorizations indicated above, the committee could not accede to the request of the firm.

Case No. 111: M/s. Vardhman Textiles Ltd., Ludhiana
File No. 01/94/180/794/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Revalidation of advance authorization no. 3010042604 dated 23.6.05 for the purpose of clubbing with advance authorization no. 3010038411 dated 08.11.2004.

The Committee noted the aforesaid request for revalidation against Advance Authorisation no. 3010042604 dated 23.6.05 for the purpose of clubbing with other Advance Authorisation dated 08.11.04. The Committee noted that E.O. fulfilled against Advance authorisation dated 23.6.05 was more than E.O. to be completed in proportion to imports made whereas against Advance authorisation dated 08.11.04 there was shortfall in E.O. fulfillment, as claimed by the firm. The committee decided to revalidate the advance authorisation no. 3010042604 dated 23.6.05 for a period of six months from the date of communication of the decision of PRC. subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for the purpose of clubbing with the other Advance authorisation bearing no. 3010038411 dated 08.11.2004. This is subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these authorizations. Enhancement in value, if any, shall be as per guidelines on minimum Value addition.

Case No. 112: M/s. Amrapali Jewels Pvt. Ltd., Jaipur.
File No. 01/94/180/G&J-M/s. Amrapali/AM10/PC-4
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Relaxation for allowing re-import of Gem & Jewellery items (sent for exhibition to USA) beyond the stipulated time period of 90 days-Ex-post facto approval thereof.

The Committee noted that due to delay at Customs end in USA for checking and clearance of the Gem & Jewellery items sent for exhibition by the firm to USA, the unsold consignment of G&J items could not be brought back within the stipulated time period of 90 days from the date of close the exhibition at USA. Committee found the request and accordingly the committee decided to allow post-facto approval for clearance of the import consignment of G&J items (sent for exhibition) by way of relaxation of the provision of paragraph 4A.18(A) to the extent of allowing extension upto 125 days from the date of closing of the exhibition.

Case No. 113: M/s. National Aviation Company of India Ltd. (Air India), New Delhi
File No. 01/94/162/18/AM09/PC-3 (part)
PRC Meeting No.05/AM10 dated: 23.10.2009
Subject: Request of revalidation of of duty credit scrip No. 0310392266 dated 01.08.2006 issued under Served From India Scheme.

The committee discussed the matter at length and the following decision was taken:
PRC had already revalidated these scrips earlier. However, taking a very lenient view, second revalidation for six months period is allowed with a deduction of 20% of balance unutilized value of duty credit scrip available. Accordingly in this case, revalidation of 6 months from the date of endorsement is approved subject to reduction of 20% of the balance value of duty credit scrip No. 0310392266 dated 1.8.2006 issued under SFIS scheme. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation within a maximum of 7 days thereafter.